

of the next session the time for the presentation of the Report of the Committee of Privileges on the question of privilege against Shri Jagjit Singh, President of the New Friends Co-operative House Building Society Ltd., New Delhi, regarding a letter purported to have been written by him to the Lt. Governor of Delhi on the 7th May, 1974, allegedly casting aspersions on Parliament."

*The motion was adopted.*

13.48 hrs.

MOTION OF NO CONFIDENCE IN THE COUNCIL OF MINISTERS

MR. SPEAKER: I have received two notices of motions of no-confidence in the Council of Ministers. The first one is this.

PROF. MADHU DANDAVATE (Rajapur): I want to know what has happened to the privilege motion which I have given.

MR. SPEAKER: I am looking into it; I have called for some clarification.

Now, this first notice is from Jyotirmoy Bosu. The second one is from Sarvashri S. M. Banerjee, Sarjoo Pandey and Jharkhande Rai. There are two different ones. One is by Shri Banerjee, Shri Jyotirmoy Bosu; and the other by Shri Banerjee and two other Members. So, which one do you want me to take up?

SHRI ATAL BIHARI VAJPAYEE (Gwalior): Personally I would like the CPI Motion to be taken up.

SHRI JYOTIRMOY BOSU: The first one may be taken up.

MR. SPEAKER: He has given the reasons.

SHRI JYOTIRMOY BOSU: Please read it out, Sir.

MR. SPEAKER: The reasons given are:

Utter vindictiveness shown to the Railway employees in victimising them on a mass scale;

Promulgating a wage freeze ordinance without doing price freezing;

Failure not only to check unprecedented price rise which has attained a new record in one month but at the same time granting price rise to different consumer items of daily needs;

Anti-democratic acts of repression and inhuman police behaviour as seen in various parts of the country;

And then it says—

Prevalence of corruption at the topmost and other levels of Government machinery, etc.

May I request the hon. Members who are in favour of leave being granted to this Motion to rise in their places? I think there are more than the requisite strength required and so, the leave is granted.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I suggest that this Motion be taken up tomorrow. Of course we have no objection. I would like to say one thing. Gujarat Budget has got to be passed. We hope that it will be passed today. In case it takes a little more time, then I suggest that the No-Confidence Motion be taken up after the Gujarat Budget is passed. If it is not passed today and if it takes a little more time, then the No-Confidence Motion may be taken up tomorrow after the Gujarat Budget is passed.

SHRI JYOTIRMOY BOSU: For this motion fifteen hours may be fixed.

**SHRI PILOO MODY (Godhra):** There is something wrong about the procedure. If you take up the No-Confidence Motion tomorrow, it implies that we have confidence in the Government today.

**श्री छटल बिहारी बाजपेयी :** अध्यक्ष जी, नो-कॉन्फिडेंस मंजूर होने से पहले हम चाहते हैं कि गुजरात का बजट पास हो जाए, ताकि वहाँ मुश्किल न हो। पीलू मॉदी जी को समझना चाहिए, गुजरात का बजट पहले पास होने दें, फिर नो-कॉन्फिडेंस लिया जाए।

**SHRI S. M. BANERJEE (Kanpur):** Will you kindly fix up the time, say, at 4 O' clock or 5 O' clock because the Gujarat Budget will continue for seven hours?

**SHRI SEZHIYAN (Kumbakonam):** What is the time allowed for the discussion of the no-confidence motion?

**MR. SPEAKER:** I shall see how much time can be allowed.

**SHRI SEZHIYAN:** Last time it was discussed on the same day.

**SHRI K. RAGHU RAMAIAH:** Actual time for this might be decided by the Business Advisory Committee. He can convene the meeting.

**SHRI JYOTIRMOY BOSU:** It can be convened even today.

**MR. SPEAKER:** I have no objection to it. We shall decide about it tomorrow. The time is too short. So, I shall convene the B.A.C. meeting tomorrow. Do you all want to adjourn now for lunch or not? I am sorry you may have to wait for some time more because there is some secret Bill by Shri Borooah.

**SHRI VAYALAR RAVI (Chirayinkil):** \* \*

**MR. SPEAKER:** I am not allowing it. Let him please sit down. Why is he speaking without my permission?

**DR. HENRY AUSTIN (Ernakulam):** \*\*

**MR. SPEAKER:** Their own Minister is going to introduce a Bill but they are forcing themselves on the House.

This is not the way to raise this matter. Let him please sit down.

Why do they intervene in this manner? All of them are very respected and responsible Members. Why are they interrupting the business in this manner? There are other ways in which this matter can be raised in the House.

**SHRI K. S. CHAVDA (Patan):** I have also given a notice under rule 377. Since you have allowed him, you may allow me also.

**MR. SPEAKER:** I am not allowing him also. The Members whom I did not allow are not going to come on record.

**THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI D. K. BOROOAH):** It is a very simple Bill. I beg to move for leave to introduce a Bill to provide for the establishment of a board for the development of...

**SHRI SEZHIYAN (Kumbakonam):** Which is this item? It is not in the Order Paper.

**SHRI SHYAMNANDAN MISHRA (Begusarai):** Let us take it up after lunch.

**SHRI SEZHIYAN:** There is no such item included in the Order Paper.

MR. SPEAKER: I am sorry. Before this, there is another Bill to be introduced by Shri Kamalapati Tripathi. As soon as the previous item is over and his item comes up, he should get up.

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI KAMLAPATI TRIPATHI): I had got up but meanwhile you had called Shri D. K. Borooah.

13.58 hrs.

MAJOR PORT TRUSTS (AMENDMENT) BILL\*

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI KAMLAPATI TRIPATHI): I beg to move for leave to introduce a Bill to amend the Major Port Trusts Act, 1963.

MR. SPEAKER: Motion moved:

"That leave be granted to introduce a Bill to amend the Major Port Trusts Act, 1963."

श्री मधु लिमये (बांका) : इन्होंने मेजर पोर्ट ट्रस्ट एमेंडमेंट बिल पेश करना चाहा है। इस बिल के सम्बन्ध में केवल एक महत्वपूर्ण बात उठाना चाहता हूँ। बम्बई में जो पोर्ट ट्रस्ट है उसने समुद्र की जमीन को भर कर 1300 एकड़ जमीन तैयार की है। महाराष्ट्र सरकार ने रेक्लेमेशन योजना बनायी है, और सब बम्बई में इसके ऊपर विवाद चल रहा है कि समुद्र के नीचे की जो जमीन है उस पर मिलकियत किसकी होनी चाहिए। संविधान की दफा 297 में कहा गया है कि टैरिटोरियल वाटरज के नीचे की जो जमीन है वह यूनियन आफ इंडिया की है केन्द्र सरकार की है। लेकिन बैंक वे रेक्लेमेशन स्कीम के तहत लो वाटर मार्क के समुद्र की तरफ जो जमीन है उसको भी गैर-कानूनी ढंग से बेचा जा रहा है और लाखों रूपया उस में बनाया जा रहा है। बम्बई पोर्ट ट्रस्ट एक्ट के तहत किनारे की फोरशोर वाली जो जमीन है वह पोर्ट ट्रस्ट की मिलकियत है।

बम्बई सरकार उसको कैसे बेच रही है। अब इस के बारे में इस बिल में स्पष्ट प्रावधान नहीं होगा तो विवाद चलते रहेंगे। बम्बई में पोर्ट ट्रस्ट की जो जमीन है केन्द्र की जो जमीन है उस के ऊपर आक्रमण हो रहा है। इस विषयक में इसके बारे में स्पष्ट प्रावधान आप रखें ताकि यह जमीन का चोरी बन्द हो सके।

MR. SPEAKER: He raised this question earlier.

SHRI PILOO MODY (Godhra): It is a question of foreshore also. I have filed a writ in the High Court of Bombay to stop the Maharashtra Government from selling the land that does not belong to it.

MR. SPEAKER: This is not the stage to make this point. He can deal with it in a separate way.

SHRI PILOO MODY: It is Government of India land they are selling.

14.00 hrs.

श्री कमलपति त्रिपाठी : लिमये जी ने जो बात उठाई है उसको वह कंसिड्रेशन स्टेज पर भी उठा सकते थे इस आपत्ति को तब पेश कर सकते थे। वैसे हमारे बिल में प्राविजन किया गया है कि लो वाटर मार्क और हाई वाटर मार्क के बीच की जो जमीन पड़ती है उसके ऊपर कब्जा यद्यपि आपके पोर्ट ट्रस्ट का है लेकिन उस में कोई कंस्ट्रक्शन, कोई चीज रखना, किसी को देना लेना यह अधिकार उनको नहीं है।

unless it is approved by the Government of India.

श्री मधु लिमये : जो पुराना बम्बई पोर्ट ट्रस्ट एक्ट है उसके तहत सारा फोरशोर पोर्ट ट्रस्ट के तहत है लेकिन इसके बावजूद जमीनों की लूट हो रही है और चोरी हो रही है।